

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
ESSEL AHMEDABAD GODHRA TOLL ROADS LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/s ESSEL AHMEDABAD GODHRA TOLL ROADS LIMITED
2.	Date of incorporation of corporate debtor	03/12/2010
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies -Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45200MH2010PLC200541
5.	Address of the registered office and principal office (if any) of corporate debtor	513/A, 5 th Floor, Kohinoor City, Kiroi Road L.B.S. Marg, Off Bandra-Kurla Complex, Kurla (W) , Mumbai, Maharashtra, India - 400070
6.	Insolvency commencement date in respect of corporate debtor	April 30, 2025 NCLT, Mumbai Bench passed Order dated April 25, 2025 in CP (IB)/13/(MB)/2022. Order received by Interim Resolution Professional on April 30, 2025
7.	Estimated date of closure of insolvency resolution process	April 14, 2025 (180 days from the date of commencement of CIRP i.e. October 26, 2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. R. S. Balasubramanyam IBBI/IPA-001/IP-P02601/2021-2022/13978 AFA Valid Till 31.12.2025
9.	Address and e-mail of the interim resolution professional, as registered with the Board	B-601, Legacy By Kasturi, Pancard Club Road, Baner, Near West Port Office Complex, Pune, Maharashtra,411045 Email: rsbalasubramanyam7@gmail.com ,
10.	Address and e-mail to be used for correspondence with the interim resolution professional	B-601, Legacy By Kasturi, Pancard Club Road, Baner, Near West Port Office Complex, Pune, Maharashtra,411045 Email: cirp.essel@gmail.com , rsbalasubramanyam7@gmail.com
11.	Last date for submission of claims	May 13, 2025 i.e., 14 days from appointment date of CIRP order received on April 30, 2025
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Not applicable at present
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable at Present
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	i) Web link: www.ibbi.gov.in/home/downloads ii) Physical Address:same as mentioned in point 10 and iii) Email IRP at: rsbalasubramanyam7@gmail.com iv) website at :Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of the **M/s Essel Ahmedabad Godhra Toll Roads Limited** on **April 25, 2025**. The order received by Interim Resolution Professional on **April 30, 2025**.

The creditors of **M/s Essel Ahmedabad Godhra Toll Roads Limited** are hereby called upon to submit their claims with proof on or before **May 13, 2025** to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [None at present] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

R. S. Balasubramanyam
Interim Resolution Professional of
M/s Essel Ahmedabad Godhra Toll Roads Limited
IBBI/IPA-001/IP-P02601/2021-2022/13978
AFA Valid till 31.12.2025

Place: Pune
Date: 01.05.2025